FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **CONCEPT BIOSCIENCES INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CONCEPT BIOSCIENCES INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	03/07/2008
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs (ROC Kolkata-West Bengal)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85190WB2008PTC127172
5.	Address of the registered office and principal office (if any) of corporate debtor	24/25, Dobson Road, Howrah West Bengal-711101
6.	Insolvency commencement date in respect of corporate debtor	01/04/2022
7.	Estimated date of closure of insolvency resolution process	27/09/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Kumar Agarwal IBBI/IPA-002/IP-N00608/2018-19/11859
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Registered Address:** Plot no. IID/31/1, Street No. 1111, PS QUBE, Unit Number 1015A, 10th Floor Beside City Centre 2, Kolkata-700161 WB **Email ID:** cs.aaa.2014@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Registered Address:** Plot no. IID/31/1, Street No. 1111, PS QUBE, Unit Number 1015A, 10th Floor Beside City Centre 2, Kolkata-700161 WB **Email ID:**cirp.cbipl@gmail.com
11.	Last date for submission of claims	15/04/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class is ascertained by the Interim Resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class.	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	**Weblink::**https://ibbi.gov.in/home/downloads **Physical Address: As in (10) above**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Concept Biosciences India Private Limited on 01/04/2022.

The creditors of Concept Biosciences India Private Limited are hereby called upon to submit their claims with proof on or before 15/04/2022 to the interim resolution professional at the address mentioned against **entry No. 10**.

(AJAY KUMAR AGARWAL)
04/04/2022

AJAY KUMAR AGARWAL
REGN. NO. IBBI/IPA-002/IP-N00608/2018-2019/11859
INSOLVENCY PROFESSIONAL

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties.

04/04/2022

AJAY KUMAR AGARWAL
Interim Resolution Professional
Regd No.:IBBI/IPA-002/IP-N00608/2018-19/11859

Place: Kolkata
Date: 04.04.2022

AJAY KUMAR AGARWAL * REGN. NO. IBBI/IPA-002/IP-N00608/2018-2019/11859 * INSOLVENCY PROFESSIONAL

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

M/S ARYAVRAT TRADING PRIVATE LIMITED (UNDER CIRP)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Aryavrat Trading Private Limited
2.	Date of incorporation of corporate debtor	27.04.1995
3.	Authority under which corporate debtor is incorporated / registered	RoC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70200WB1995PTC071258
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** Crescent Tower, 5th Floor, 229, A.J.C. Bose Road, Kolkata-700020
6.	Insolvency commencement date in respect of corporate debtor	01.04.2022
7.	Estimated date of closure of insolvency resolution process	28.09.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pranab Kumar Chakrabarty IBBI/IPA-003/IP-N00088/2017-18/10826
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** 72/9, Saikh Para Lane,Howrah,West Bengal - 711103 E-mail ID: pranabchakrabartypkc@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** LSI Resolution (P) Ltd. 104, S. P. Mukherjee Road, Sagar Trade Cube, 2nd floor, Kolkata, West Bengal - 700026, E-mail ID: atpl.cirp@gmail.com
11.	Last date for submission of claims	15.04.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S ARYAVRAT TRADING PRIVATE LIMITED (UNDER CIRP)** on 01.04.2022.

The creditors of **M/S ARYAVRAT TRADING PRIVATE LIMITED (UNDER CIRP)**, are hereby called upon to submit their claims with proof on or before15.04.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 04.04.2022
Place : Kolkata

Mr. Pranab Kumar Chakrabarty
Interim Resolution Professional
IBBI/IPA-003/IP-N00088/2017-18/10826

PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

AMANI TRADING AND EXPORTS LIMITED

Corporate Identification Number: L51100GJ1984PLC020026;
Registered Office: 32, Milan Park Society, Near Jawahar Chowk, Maninagar, Ahmedabad- 380008 Gujarat, India;
Contact Details: +91-7925462907; **Website:** www.amanitrading.in; **Email Address:** amaniexports@yahoo.co.in

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement ('**Advertisement**') is being issued by CapitalSquare Advisors Private Limited ('**Manager**'), for and on behalf of Abhishek Narbaria ('**Acquirer 1**') and Umesh Kumar Sahay ('**Acquirer 2**') pursuant to the provisions of Regulation 18 (7) of the Securities Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ('**SEBI (SAST) Regulations**'), in respect of the Offer for acquisition of up to 1,81,922 (One Lakh Eighty-One Thousand Nine Hundred and Twenty-Two) fully paid-up equity shares of face value of ₹10.00/- (Rupees Ten Only) each ('**Equity Shares**'), representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of Amani Trading and Exports Limited ('**AMANITRA**' or '**Target Company**'), at a price of ₹29.00/- (Rupees Twenty-Nine Only) per Equity Share ('**Offer Price**') payable in cash ('**Offer**').

This Advertisement is to be read in conjunction with the a) Public Announcement dated Tuesday, February 22, 2022 ('**Public Announcement**'), (b) Detailed Public Statement dated Friday, February 25, 2022 which was published on Monday, February 28, 2022 in the newspapers, namely being, Financial Express (English daily) (All Editions), Jansatta (Hindi daily), Financial Express (Gujarati daily) (Ahmedabad Edition), Mumbai Lakshadeep (Marathi daily) (Mumbai Edition) ('**Detailed Public Statement**') (c) Draft Letter of Offer dated Friday, March 04, 2022 ('**Draft Letter of Offer**') and (d) Letter of Offer dated Thursday, March 24, 2022, along with the Form of Acceptance-cum-Acknowledgement ('**Letter of Offer**'), and (d) Dispatch confirmation advertisement dated Friday, April 01, 2022, which was published in Newspapers on Monday, April 04, 2022 ('**Dispatch Confirmation Advertisement**') (The Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer and Dispatch Confirmation Advertisement are hereinafter referred to as the '**Offer Documents**'). This Advertisement is being published in the Newspapers.

1. **Offer Price:** The Offer Price of ₹29.00/- (Rupees Twenty-Nine Only) payable in cash. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to the Paragraph 6.1 beginning on page 22 of the Letter of Offer.
2. **Recommendations of the Committee of Independent Directors of the Target Company ('IDC'):** The Committee of IDC have opined that the Offer Price of ₹29.00/- (Rupees Twenty-Nine Only) is fair and reasonable in accordance with the provisions of SEBI (SAST) Regulations, which was approved on Thursday, March 31, 2022, and published on Friday, April 01, 2022, in the Newspapers.
3. **Revised dates of the Activity Schedule:** The Public Shareholders are requested to kindly note that, there has been revision in the dates with respect to the Activity Schedule as specified in the Letter of Offer, with respect to the following mentioned activities:

a. Date of closing of Tendering Period: Wednesday, April 20, 2022.

The date of closing of the Tendering Period shall be read as Wednesday, April 20, 2022, for Offer Closing Date specified on the Cover Page of the Letter of Offer, Schedule of the Major Activities relating to this Offer on page 2 of the Letter of Offer, and Paragraph 13 titled as 'Documents for Inspection' on page 33 of the Letter of Offer.

b. Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders: Thursday, May 05, 2022.

c. The term 'Tendering Period' as defined under Paragraph 1 titled as 'Definitions and Abbreviations' on page of 10 of the Letter of Offer shall be updated and read as 'The period commencing from Tuesday, April 05, 2022, and ending on Wednesday, April 20, 2022, both days inclusive.'.

d. The Tendering Period for this Offer as specified in the Form of Acceptance-cum-Acknowledgement (For holding Equity Shares in physical form on page 35 of the Letter of Offer, shall be read as Offer Opens on 'Tuesday, April 05, 2022', and Offer Closes on 'Wednesday, April 20, 2022'.

4. This Offer is not a competing offer.
5. The Letter of Offer has been dispatched to the Public Shareholders of the Target Company whose names appear on Tuesday, March 22, 2022, being the Identified Date.

a) On Monday, March 28, 2022, through electronic mode to all the Public Shareholders whose e-mail addresses had been registered with the Depositories/Target Company.

b) On Tuesday, March 29, 2022, through speed post to those Public Shareholders who have not registered their e-mail addresses with the Depositories/ Target Company, or whose Email Addresses are inactive, and to those Public Shareholders to whom the dispatch of Letter of Offer vide electronic mode had bounced.

6. Please note that a copy of the Letter of Offer is also available on the websites of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Target Company at www.amanitrading.in, Registrar at www.linkintime.co.in, and Manager at www.capitalsquare.in.
7. Public Shareholders are required to refer to the Paragraph 8 titled as '*Procedure for Acceptance and Settlement of the Offer*' beginning on page 25 of the Letter of Offer in relation to the procedure for tendering their Equity Shares in the Offer.

Instructions for Public Shareholders

a) In case the Equity Shares are held in physical form

Public Shareholders holding Equity Shares in physical form may participate in this Offer through their Selling Broker by providing relevant information and documents as mentioned in Paragraph 8.9 titled as *'Procedure for Equity Shares held in physical form'* beginning on page 26 of the Letter of Offer along with Form SH-4.

b) In case the Equity Shares are held in Demat form

Public Shareholders holding the Equity Shares in Demat form may participate in this Offer by approaching their Selling Broker and tender their Equity Shares in Offer as per the procedure as mentioned in Paragraph 8.10 titled as *'Procedure for Equity Shares held in dematerialized form'* beginning on page 27 of the Letter of Offer along with other details.

8. All the observations received from SEBI vide letter bearing reference number 'SEBI/HO/CFD/DCR-1/P/OW/2022/11512/1 dated Thursday, March 17, 2022, duly in terms of Regulation 16 (4) of the SEBI (SAST) Regulations upon submission of the Draft Letter of Offer are duly incorporated in the Letter of Offer.
9. There are no other material updates in relation to this Offer since the date of Public Announcement, save as otherwise disclosed in the Offer Documents.
10. As on the date of this Advertisement and in the best of knowledge of the Acquirers as on the date of this Advertisement, there are no statutory, regulatory, or other approvals required by the Acquirers to be implemented to complete this Offer. Please refer to the Paragraph 7.6 titled as *'Statutory Approvals and conditions of the Offer'* beginning on page 25 of the Letter of Offer.
11. **Schedule of Activities:**

Schedule of Activities	Original Tentative Schedule	Revised Schedule
	Day and Date	Day and Date
Issue date of the Public Announcement	Tuesday, February 22, 2022	Tuesday, February 22, 2022
Publication date of the Detailed Public Statement in the newspapers	Monday, February 28, 2022	Monday, February 28, 2022
Last date for filing of the Draft Letter of Offer with SEBI	Tuesday, March 08, 2022	Tuesday, March 08, 2022
Last date for public announcement for a competing offer(s)#	Wednesday, March 23, 2022	Thursday, March 24, 2022
Last date for receipt of comments from SEBI on the Draft Letter of Offer will be received (in the event SEBI has not sought clarification or additional information from the Manager)	Wednesday, March 30, 2022	Thursday, March 17, 2022
Identified Date*	Friday, April 01, 2022	Tuesday, March 22, 2022
Last date for dispatch of the Letter of Offer to the Public Shareholders of the Target Company whose names appear on the register of members on the Identified Date	Friday, April 08, 2022	Tuesday, March 29, 2022
Last date by which a committee of the independent directors of the Target Company is required to give its recommendation to the Public Shareholders for this Offer	Wednesday, April 13, 2022	Friday, April 01, 2022
Last date for upward revision of the Offer Price and / or the Offer Size	Monday, April 18, 2022	Monday, April 04, 2022
Last date of publication of opening of Offer public announcement in the newspapers in which the Detailed Public Statement had been published	Monday, April 18, 2022	Monday, April 04, 2022
Date of commencement of Tendering Period	Tuesday, April 19, 2022	Tuesday, April 05, 2022
Date of closing of Tendering Period	Monday, May 02, 2022	Wednesday, April 20, 2022
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders	Wednesday, May 18, 2022	Thursday, May 05, 2022

Note: The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of requisite approvals from various statutory/ regulatory authorities and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

 # There has been no competing offer.

**Identified Date is only for the purpose of determining the names of the Public Shareholders to whom the Letter of Offer would be sent. All the Public Shareholders (registered or unregistered) of the Equity Shares (except the Acquirers and the parties to the Share Purchase Agreement) are eligible to participate in this Offer any time before the closure of this Offer.*

12. The copies of the inspection documents as specified under Paragraph 13 titled as 'Documents for Inspection' beginning on page 33 of the Letter of Offer will be available for inspection at the registered office of the Manager, CapitalSquare Advisors Private Limited, located at 205-209, 2nd Floor, AARPEE Center, MIDC Road No. 11, CTS 70, Andheri (East), Mumbai - 400093, Maharashtra, India, or the Public Shareholders of the Target Company may access the said documents on https://capitalsquare.in/atael-oo-id and obtain the login credentials from the Manager on any working day between 10:00 a.m. (Indian Standard Time) and 5:00 p.m. (Indian Standard Time) during the Tendering period i.e., commencing from Tuesday, April 05, 2022 to Wednesday, April 20, 2022.
13. The Acquirers accept full responsibility for the information contained in this Advertisement and for the fulfillment of their obligations laid down in the SEBI (SAST) Regulations. A copy of this Advertisement shall also be available on website of the SEBI accessible at www.sebi.gov.in, BSE accessible at www.bseindia.com, Target Company accessible at www.amanitrading.in, Registrar accessible at www.linkintime.co.in, and Manager accessible at www.capitalsquare.in.
14. The capitalized terms used in this Advertisement shall have the meaning assigned to them in the Offer Documents, unless otherwise specified.

Issued by the Manager to the Offer on behalf of the Acquirers

CAPITALSQUARE®
Teaming together to create value

CAPITALSQUARE ADVISORS PRIVATE LIMITED
205-209, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai – 400093, Maharashtra, India;
Tel: +91-22-6684-9999/ 145/ 138;
Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in;
Website: www.capitalsquare.in;
Contact Person: Mr. Tanmoy Banerjee/Ms. Pankita Patel;
SEBI Registration Number: INM000012219;
Validity: Permanent;
Corporate Identification Number: U65999MH2008PTC187863

Date: Friday, April 01, 2022
Place: Mumbai

On behalf of the Acquirers
sd/-
Abhishek Narbaria

For All Advertisement Booking
Call : 033- 6604 3800

Form No. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI [Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar at West Bengal that M/s. MAHALUXMI TEXTILE MILLS a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.
2. The principal objects of the company are as follows:
To take over the running business of M/s. MAHALUXMI TEXTILE MILLS (PARTNERSHIP FIRM) via Registration No. F-000927, Carrying business to act as manufacturer, producer, processor, trader, stockiest, knitters, distributors & agents in various hosiery and other related products and such other businesses as vary from time to time.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 14/3, Roopchand Roy Street, 4th Floor, Kolkata – 700007.
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at ROC-Nizam Palace, 2nd MSO Building, 2nd Floor, 234/4, A.J.C. Bose Road, Kolkata - 700020, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 4th day of April 2022.

For **MAHALUXMI TEXTILE MILLS**
SD/-
(Rajesh Kumar Agarwal)
Partner

FORM NO. NCLT 3A
Advertisement detailing petition
[See rule 35 of the National Company Law Tribunal Rules, 2016]

Pursuant to the Scheme of Amalgamation of **Bheemah Vintrade Private Limited** (herein-after referred to as the Transferor Company No. 1), **Maa Sitla Vinimay Private Limited** (herein-after referred to as the Transferor Company No. 2), **Impressive Commotrade Private Limited** (herein-after referred to as the Transferor Company No. 3) With **M.S. Elastic & Tapes Private Limited** (herein-after referred to as the Transferee Company)

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, KOLKATA BENCH
Company Petition CP (CAA) No. 235/KB/2021
connected with
Company Application (CAA) No. 108/KB/2021
NOTICE OF PETITION

A Petition under section 230-232 of the Companies Act, 2013, seeking for approval of scheme of amalgamation of **Bheemah Vintrade Private Limited** (PAN No. AAECB1499F) (herein-after referred to as the Transferor Company No. 1), **Maa Sitla Vinimay Private Limited** (PAN No. AAFCM8998K) (herein- referred to as the Transferor Company No. 2) and **Impressive Commotrade Private Limited** (PAN No. AACCI3144G) (herein-after referred to as the Transferor Company No. 3) with **M.S. Elastic & Tapes Private Limited** (PAN No. AAECM2502N) (herein-after referred to as the Transferee Company) was presented by CA. Gopal Kumar Khetan, 2A Ganesh Chandra Avenue, 9th Floor, Room No. 05, Kolkata - 700013 (Practitioner-on-record) on behalf of the petitioner, on the **16th February, 2022** (filed on 10th December, 2021) and the said petition is fixed for hearing before the Kolkata Bench of National Company Law Tribunal on 19th April, 2022.

Any person desirous of supporting or opposing the said petition/application should send to the Practitioner's on record, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Practitioner-on-record not later than 'two days before the date fixed for the hearing of the petition / application. Where he seeks to oppose the petition / application, the grounds of opposition or a copy of his affidavit must be furnished with such notice. A copy of the petition / application will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Sd/-
CA. Gopal Kumar Khetan
(Practitioner-on-record)
2A, Ganesh Chandra Avenue,
9th Floor, Room No. 05,
Kolkata - 700013

Place: Kolkata
Date: 04/04/2022

FORM NO. NCLT. 3A
Advertisement detailing petition
[see rule 35]
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, KOLKATA BENCH, KOLKATA
COMPANY PETITION (CAA) NO.16/KB/2022
Connected with
COMPANY APPLICATION (CAA) NO.85/KB/2021

In the matter of:

1. **SITA NIRMAN PRIVATE LIMITED** having its Registered Office at 18, Rabindra Sarani, 5th Floor, Gate-2, Room No.- 501, Kolkata-700001;
2. **ANDERSON DEALTRADE PRIVATE LIMITED** having its Registered Office at Room No. 756, 7th Floor, 32, Ezra Street, Kolkata-700001;
3. **APEKSHA VYAPAAR PRIVATE LIMITED;**
4. **PAWANPUTRA TRADING PRIVATE LIMITED**;
5. **SUNRISE RETAILS PRIVATE LIMITED;**
6. **ULTRAMARINE IMPEX PRIVATE LIMITED;**

All of having their Registered Office at 18, Rabindra Sarani, 5th Floor, Gate-2, Room No.- 501, Kolkata-700001;

...Petitioner

NOTICE OF PETITION

A petition under section 232 of the Companies Act, 2013, for Sanctioning of Amalgamation of **ANDERSON DEALTRADE PRIVATE LIMITED (PAN-AAJCA0545N), APEKSHA VYAPAAR PRIVATE LIMITED (PAN-AACCA2331F), PAWANPUTRA TRADING PRIVATE LIMITED (PAN-AABCP4906C) SUNRISE RETAILS PRIVATE LIMITED (PAN-AAPCS5468Q) and ULTRAMARINE IMPEX PRIVATE LIMITED (PAN-AAACU3517H) (herein after referred to as the "TRANSFEROR COMPANY") with SITA NIRMAN PRIVATE LIMITED (PAN -AAECS0331H) (hereinafter referred to as "TRANSFEREE COMPANY")**, was presented by N. GURUMURTHY, Chartered Accountant, partner of Maroti & Associates, Chartered Accountants, 16, Strand Road, Diamond Heritage Building, 5th Floor, Room No. N-503,Kolkata-700001. The Kolkata bench of National Company Law Tribunal heard the Company Petition listed on 14th March, 2022 wherein it has directed that the said petition is fixed for hearing before Hon'ble Bench on Thursday, 28th day of April, 2022 for its final hearing and disposal.

Any person desirous of supporting or opposing the said petition should send to the petitioner's Practicing Chartered Accountant, notice of his intention, signed by him or his Practicing Chartered Accountant, with his name and address, so as to reach the petitioner's Practicing Chartered Accountant not later than 'two days before the date fixed for the hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Dated 02/04/2022
Place : Kolkata

(SD/-)
N.GURUMURTHY
PARTNER,
MAROTI & ASSOCIATES,
CHARTERED ACCOUNTANTS
16, Strand Road, Diamond Heritage Building, 5th Floor, Room No. N-503, Kolkata - 700001

FORM NO. NCLT. 3A
Advertisement detailing petition
[see rule 35]
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, KOLKATA BENCH, KOLKATA
COMPANY PETITION (CAA) NO.25/KB/2022
Connected with
COMPANY APPLICATION (CAA) NO.163/KB/2021

In the matter of:

1. **TOYOMA EXPORTS PRIVATE LIMITED** having its Registered Office at 36/2, Vivekanand Road Flat No. 101, 1st Floor, Kolkata-700007;
2. **RACCIE HOUSING & FINANCE LIMITED;**
3. **WOODHAT DISTRIBUTORS PRIVATE LIMITED** Both of having their Registered Office at 29, Ganesh Chandra Avenue, 4th Floor, Room No. 407, Kolkata-700013;

...Petitioner

NOTICE OF PETITION

A petition under section 232 of the Companies Act, 2013, for Sanctioning of Amalgamation of **RACCIE HOUSING & FINANCE LIMITED (PAN-AACCR3989A)and WOODHAT DISTRIBUTORS PRIVATE LIMITED (PAN-AAACW2228F) (herein after referred to as the "TRANSFEROR COMPANIES") with TOYOMA EXPORTS PRIVATE LIMITED (PAN -AABCT0497Q) (hereinafter referred to as "TRANSFEREE COMPANY"),** was presented by N. GURUMURTHY, Chartered Accountant, partner of Maroti & Associates, Chartered Accountants, 16, Strand Road, Diamond Heritage Building, 5th Floor, Room No. N-503,Kolkata-700001. The Kolkata bench of National Company Law Tribunal heard the Company Petition listed on 21st March, 2022 wherein it has directed that the said petition is fixed for hearing before Hon'ble Bench on Thursday, 5thday of May, 2022 for its final hearing and disposal.

Any person desirous of supporting or opposing the said petition should send to the petitioner's Practicing Chartered Accountant, notice of his intention, signed by him or his Practicing Chartered Accountant, with his name and address, so as to reach the petitioner's Practicing Chartered Accountant not later than 'two days before the date fixed for the hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Dated 02/04/2022
Place : Kolkata

(SD/-)
N.GURUMURTHY
PARTNER,
MAROTI & ASSOCIATES,
CHARTERED ACCOUNTANTS
16, Strand Road, Diamond Heritage Building, 5th Floor, Room No. N-503, Kolkata - 700001

FORM NO. NCLT 3A
Advertisement detailing petition
[See rule 35 of the National Company Law Tribunal Rules, 2016]

Pursuant to the Scheme of Amalgamation of **AKP Traders Private Limited** (herein-after referred to as the Transferor Company) With **Khatuwala Vanijya Private Limited** (herein-after referred to as the Transferee Company)

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, KOLKATA BENCH
Company Petition CP (CAA) No. 08/KB/2022
connected with
Company Application (CAA) No. 177/KB/2021
NOTICE OF PETITION

A Petition under section 230-232 of the Companies Act, 2013, seeking for approval of scheme of amalgamation of **AKP Traders Private Limited** (PAN No. AAGCA2661N) (herein-after referred to as the Transferor Company) with **Khatuwala Vanijya Private Limited** (PAN No. AAFCK0665B) (herein-after referred to as the Transferee Company) was presented by CA. Gopal Kumar Khetan, 2A Ganesh Chandra Avenue, 9th Floor, Room No. 05, Kolkata - 700013 (Practitioner-on-record) on behalf of the petitioner, on the **08th March, 2022** (filed on 17th January, 2022) and the said petition is fixed for hearing before the Kolkata Bench of National Company Law Tribunal on 25th April, 2022.

Any person desirous of supporting or opposing the said petition / application should send to the Practitioner's on record, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Practitioner-on-record not later than 'two days before the date fixed for the hearing of the petition / application. Where he seeks to oppose the petition / application, the grounds of opposition or a copy of his affidavit must be furnished with such notice. A copy of the petition / application will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Sd/-
CA. Gopal Kumar Khetan
(Practitioner-on-record)
2A, Ganesh Chandra Avenue,
9th Floor, Room No. 05,
Kolkata - 700013

Place: Kolkata
Date: 04/04/2022

Form No. INC-19
NOTICE
[Pursuant to rule 22 the Companies (Incorporation) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (4)(i) of section 8 of the Companies Act, 2013, an application has been made by Aspira Residents Welfare Association [CIN NO: U45500WB2016NPL217157] to the Registrar of Companies (WB), Ministry of Corporate Affairs, Nizam Palace, II MSO Building, 2nd Floor, 234/4 A.J.C. Bose Road, Kolkata-700020 for revocation of the licence issued to it Under Section 8 of the Companies Act, 2013. After the cancellation of licence to the Company will be required to add the Private Limited.
2. The principal objects of the company are as follows:
i Protective environment by developing green initiative, support to "Swachha Bharat Abhiyaan" and conducting programs for encouraging cleaniness of the surrounding & creating awareness among the public for pollution control.
ii To protect rights and interests of the owners of the flats.
iii To Undertake, provide, execute and carry on the maintainance, management, administration of common portion/ services/ facilities and allied work of the Building/Complex.
3. A copy of the draft memorandum and articles of the proposed company may be seen at its registered office at 30 Nakuleshwar Bhattacharya Lane, Kolkata, West Bengal, 700026.
4. Notice is hereby given that any person, firm, company, corporation or body Corporate, objecting to this application may communicate such objection to The Registrar of Companies (WB), Ministry of Corporate Affairs, Nizam Palace, II MSO Building , 2nd Floor, 234/4 A.J.C. Bose Road, Kolkata-700020, within thirty days from the date of publication of this notice, by a letter addressed to the Registrar of Companies,(WB), a copy of which shall be forwarded to the Applicant at its registered office at 30 Nakuleshwar Bhattacharya Lane, Kolkata, West Bengal, 700026. And communication can also be sent through email id: **rd.east@mca.gov.in**

Dated this 02.04.2022

Name of Applicant
For Aspira Residents Welfare Association

1. Tushar Baid
Director
DIN: 09019000

2. Chandresh Bader
Director
DIN: 07100694

HOWRAH MUNICIPAL CORPORATION
4, MAHATMA GANDHI ROAD, HOWRAH-711101
☎ 033 2638 3211/12/13 033 2641 0830 www.hmcgov.in

Abridged Tender Notice

Assistant Engineer (Elec.), HMC invites tender for 10(Ten) Nos. Electrical Works at different ward of HMC. Intending tenderers are to submit offers along with PAN card, Trade License, Contractor License, Supervisor Certificates & up to date GST Certificate & Return (Current Quarter), PTCC, ITCC & credentials.

Bid submission (online) start date: 01.04.2022 from 6.00 P.M
Bid submission (online) closing date: 18.04.2022 up to 6.00 P.M.
Please visit: https://wbtenders.gov.in.

9(3)/22-23
2.4.22

Secretary
Howrah Municipal Corporation

HOWRAH MUNICIPAL CORPORATION
4, MAHATMA GANDHI ROAD, HOWRAH-711101
☎ 033 2638 3211/12/13 033 2641 0830 www.hmcgov.in

Abridged Tender Notice

Executive Engineer, Crematorium, HMC invites tender as furnished below. Intending, tenderers are to submit offers along with PAN card, up to date GST, PTCC, ITCC & credentials.

Sl No	Name of Work	NIT No & Date
1.	Annual Maintenance of Banstala Burning Ghat & surrounding area under H.M.C. Adm. Approval No: COF/AA/21-22/1548 Adm. Approval Date: 02.02.2022 Estimated Amount- Rs. 7,08,279.00	ED/Crematorium/01/22-23 Dated: 01.04.2022

Bid submission (online) closing date: 18.04.2022 up to 1.00 P.M.
Please visit: https://wbtenders.gov.in, for bid submission.
8(2)/22-23
2.4.22

Secretary
Howrah Municipal Corporation

SALE NOTICE UNDER IBC,2016

M/s. SNEHA ENGINEERING EQUIPMENT PRIVATE LIMITED (In Liquidation)

Liquidator Address:8-3-677/8, Divya Collections, 2nd floor,near Ganapathi Complex, SKD Nagar ,Yellareddyguda ,Hyderabad,Andhra Pradesh ,500073

The following Assets and Properties of **M/s.SNEHA ENGINEERING EQUIPMENT PRIVATE LIMITED (in Liquidation)** forming part of Liquidation Estate are for sale by the Liquidator. The Sale will be done by the undersigned through the E-Auction platform: https://bankauctions.in (With unlimited extension of 5 minutes each)

(Amount in Rs.)

Asset Description	Reserve price (R.P) & Earnest Money Deposit (EMD)	Last date for Inspection, submission of Bids with EMD.	Date and time of Auction
Company landadmeasuring 1322.05 Sq Yards situated at Plot No.240/C, Sy No.229/230, situated in APIIC- IALA, Phase-III, Industrial Park, Pashamylaram village, Patancheru Mandal, Sangareddy District	R.P. Rs.78,31,164 /- & EMD Rs. 7,83,116/-	On or before 5PM on 19th April 2022	22 nd April 2022 3 pm TO 4 pm

1.EMD can be deposited either by remittance into the account or through demand draft.
2.The bidder needs to satisfy by visiting the land No complaints shall be entertained after Auction
3.E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" and "No recourse basis" only.
4.For details terms **https://bankauctions.in**or through E Mail:seepl2021@gmail.com
5.The Liquidator have right to accept or cancel or extend or modify, etc any terms and conditions of E-Auction (or) the liquidator can cancel E-Auction (or) any item of E-Auctionat any time.

Sd/-

Date : 04.04.2022
Place: Hyderabad

PVB Sudhakararao, Liquidator, Cell: 9790984918
Email id: seepl2021@gmail.com
IBBI Reg No.: IBBI/IPA-002/IP-N00795/2019-2020/12547

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF CONCEPT BIOSCIENCES INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CONCEPT BIOSCIENCES INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	03/07/2008
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs (ROC Kolkata-West Bengal)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85190WB2008PTC127172
5.	Address of the registered office and principal office (if any) of corporate debtor	24/25, Dobson Road, Howrah West Bengal- 711101
6.	Insolvency commencement date in respect of corporate debtor	01/04/2022
7.	Estimated date of closure of insolvency resolution process	27/09/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Kumar Agarwal IBBI/IPA-002/IP-N00608/2018-19/11859
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Plot no. IID/31/1, Street No. 1111, PS QUBE, Unit Number 1015A, 10th Floor Beside City Centre 2, Kolkata-700161 WB Email ID: cs.aaa.2014@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Registered Address: Plot no. IID/31/1, Street No. 1111, PS QUBE, Unit Number 1015A, 10th Floor Beside City Centre 2, Kolkata-700161 WB Email ID:cirp.cbipl@gmail.com
11.	Last date for submission of claims	15/04/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class is ascertained by the Interim Resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class.	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink::https://ibbi.gov.in/home/downloads Physical Address: As in (10) above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Concept Biosciences India Private Limited on 01/04/2022

The creditors of Concept Biosciences India Private Limited are hereby called upon to submit their claims with proof on or before 15/04/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Kolkata
Date: 04.04.2022

AJAY KUMAR AGARWAL
Interim Resolution Professional
Regd No.:IBBI/IPA-002/IP-N00608/2018-19/11859

"IMPORTANT

Whilst care is taken prior to acceptance of advertising copy. It is not possible to verify its contents. The Indian Express Limited cannot be held responsibile for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

দলের নেতাকর্মীদের অপকর্ম কমাতে কার্ডের ব্যবহারের নির্দেশিকা, পাল্টা কটাক্ষ করতে ছাড়েনি বিজেপি

নিজস্ব প্রতিবেদন, গোবরডাঙা: দলের নেতা-কর্মীদের অপকর্ম কমাতে কার্ডের ব্যবহারের নির্দেশিকা বনগাঁ সাংগঠনিক জেলার তৃণমূল সভাপতির, পাল্টা কটাক্ষ করতে ছাড়েনি বিজেপি। অঞ্চল সভাপতি এবং বুথ সভাপতি-সহ দলের মেম্বারদের প্রত্যেকে একটি করে কার্ড দেওয়া হবে সেই কার্ড নিয়ে তারা প্রত্যেকে সমস্ত সরকারি অফিসে যাবেন এবং সেখানে গিয়ে তারা কার্ড দেখিয়ে যদি বলেন, আমি তৃণমূল করি তাহলে বাড়তি গুরুত্ব পাবেন কাজের সমাধানও হয়ে যাবে। রবিবার গোবরডাঙা টাউন হল মঞ্চে দাঁড়িয়ে দলীয় কর্মীদের উদ্দেশ্যে এমনটাই বার্তা তৃণমূলের বনগাঁ সাংগঠনিক জেলা সভাপতির। সংবাদমাধ্যমের মুখোমুখি হয়ে তিনি জানান, ধরুন যদি কেউ বেলুড়মঠে কোনও সামাজিক কাজ করতে যায় এবং সেখানে সামাজিক কাজের নাম করে কোনও অপকর্ম করেন তাহলে সেই কার্ডের নম্বরটি ধরেই তাকে অনায়াসেই ধরা যাবে, আবার ভালো কাজ করলেও জানা যাবে। তার জন্যই এই কার্ডের চিন্তাভাবনা। যদিও এই নিয়ে বিজেপি নেতা আশিস বন্দ্যোপাধ্যায়ে জোর কটাক্ষ করলেন তৃণমূলের এই সভাপতির সিদ্ধান্তকে। এমনিতেই রাজ্যের শাসক দলের কর্মীরা যথেষ্টে দাপট দেখাচ্ছে, যেখানে সাধারণ মানুষ পরিষেবা পাচ্ছে না সেখানে দাঁড়িয়ে এই কার্ডের মাধ্যমে বোঝা যায় যে সাধারণ মানুষ আর পরিষেবা পাবে না। তৃণমূলের কার্ড হোল্ডাররাই সমস্ত পরিষেবা পাবেন। তাই আমরা দীর্ঘদিন ধরে যে অভিযোগ করেছিলাম বিরোধী রাজনৈতিক দলগুলো পাশাপাশি সাধারণ মানুষকে বঞ্চিত করা হচ্ছে তা আরেকবার প্রমাণিত হল এই কার্ড দেওয়ার সিদ্ধান্ত থেকে। এরপর থেকে পুলিশ মহল থেকে শুরু করে বিভিন্ন মহলে সাধারণ মানুষের আর গুরুত্ব থাকবে না, সব জায়গাতেই দাপট দেখিয়ে বাড়াবে তৃণমূলের এই কার্ড হোল্ডাররা। তবে এর যোগ্য জবাব মানুষ আগামী দিনে দেবেন, আমরা ও বিজেপির পক্ষ থেকে এর তীব্র প্রতিবাদ জানাচ্ছি।

বাইক ও সাইকেলের মুখোমুখি সংঘর্ষে মৃত্যু, স্বাস্থ্যসাথী কার্ড থাকা সত্ত্বেও পেল না চিকিৎসা

সোমনাথ মুখোপাধ্যায়

লাউদোহা: বাইকের ধাক্কায় এক ব্যক্তির মৃত্যুকে ঘিরে ছড়ালো উত্তেজনা। ক্ষতিপূরণের দাবিতে রাস্তা অবরোধ করে বিক্ষোভ দেখালো উত্তেজিত জনতা। ঘটনাটি দুর্গাপুর-ফরিদপুর ব্লকের জব্বরপল্লি এলাকার। মৃত ব্যক্তির নাম নির্মল মণ্ডল (৬১)। শনিবার রাত ১০টা নাগাদ সাইকেল করে বাড়ি ফেরার পথে জব্বরপল্লি এলাকায় বাইকের ধাক্কায় মারাত্মক জখম হন নির্মল মণ্ডল নামে ওই ব্যক্তি। ঝাঝরা গ্রামের এক যুবক প্রচণ্ড গতিতে বাইক চালাচ্ছিলেন। নিয়ন্ত্রণ হারিয়ে ওই যুবক নির্মলবাবু-কে ধাক্কা মারেন বলে অভিযোগ। স্থানীয়রা জখম নির্মলবাবু-কে প্রথমে দুর্গাপুর বিধাননগর মহকুমা হাসপাতাল নিয়ে যেন। সেখান থেকে তাকে রেফার করা হয় বর্ধমান মেডিক্যাল কলেজে। কিন্তু সেখানেও তাকে ভর্তি নেওয়া হয়নি। আহত নির্মলবাবু-কে এরপর ফেরত আনা হয় দুর্গাপুরে। সেখানে একাধিক বেসরকারি হাসপাতালে নিয়ে যাওয়া হয় তাকে। ওই ব্যক্তির পরিবারের স্বাস্থ্য সাথী কার্ড রয়েছে। কিন্তু 'স্বাস্থ্য সাথী' কার্ডে

তাকে কোনও হাসপাতাল ভর্তি নেয়নি বলে অভিযোগ পরিবারের। বিভিন্ন জায়গায় ঘোরার পর নির্মলবাবুর মৃত্যু হয়। এই খবরে স্থানীয়দের মধ্যে উত্তেজনা ছড়ায়। রবিবার ভোর চারটে নাগাদ নির্মল বাবুর মৃতদেহ রাস্তায় নামিয়ে বিক্ষোভ দেখাতে শুরু করেন তার আত্মীয় পরিজন ও স্থানীয়রা। অবরোধ করা হয় দুর্গাপুর থেকে ইচ্ছাপুর যাওয়ার রাস্তা জব্বর পল্লি মোড়ে। মৃত ব্যক্তির পরিবারকে ক্ষতিপূরণ ও যান নিয়ন্ত্রণের জন্য রাস্তায় বাম্পার দেওয়ার দাবি ওঠে। দীর্ঘক্ষণ চলে অবরোধ। সকাল আটটা নাগাদ পুলিশের হস্তক্ষেপে ওঠে অবরোধ।

প্রতিবন্ধী যুবকের হাতে খুন আর এক প্রতিবন্ধী যুবক

নিজস্ব প্রতিবেদন, হরিহরপাড়া: হরিহরপাড়ায় পরকীয়ার জেরে প্রতিবন্ধী যুবকের হাতে খুন আর এক প্রতিবন্ধী যুবক। উত্তেজিত গ্রামবাসী অভিযুক্তের বাড়িতে আগুন ধরিয়ে দিয়ে তাকে তুলে দেয় পুলিশের হাতে। শনিবার রাত সাড়ে আটটা নাগাদ ঘটনাকে কেন্দ্র করে ব্যাপক উত্তেজনা ছড়ায় হরিহরপাড়া থানার শিবনগরে। মৃত মূক ও বধির যুবকের নাম রিপন মালিথা (২২)। অভিযুক্ত প্রতিবন্ধী যুবকের নাম ইমরান শেখ। ঘটনাস্থলে রয়েছে হরিহরপাড়া থানার পুলিশ। হরিহরপাড়া থানার পুলিশ জানিয়েছে, অভিযুক্তকে গ্রেপ্তার করে পুরো ঘটনার তদন্ত শুরু করা হয়েছে।

স্থানীয় সূত্রে জানা গিয়েছে, রিপন মালিথার স্ত্রীর সঙ্গে ইমরান শেখ বিবাহবর্হিভূত সম্পর্কে জড়িয়ে পড়ে। এই নিয়ে দু'জনের মধ্যে রেষারেষি ছিল। মাস খানেক আগে ইমরান শেখ রিপনের স্ত্রীকে নিয়ে পালিয়ে যায়। পরবর্তিতে গ্রামবাসীরা সালিশি সভা ডেকে রিপনের স্ত্রীকে ফিরিয়ে দেওয়ার ব্যবস্থা করে ও ইমরানকে সাবধান হতে বলে। প্রতিবেশীদের বক্তব্য ইমরান ফের আশক্ত হয়ে পড়ে রিপনের স্ত্রীর ওপর। দু'জনের মধ্যে ফের গোপন সম্পর্ক স্থাপন হয়। তাই নিয়ে ফের দু'জনের মধ্যে বিবাদ বাধে। শনিবার রাত সাড়ে আটটা নাগাদ ধারালো অস্ত্র দিয়ে রিপন মণ্ডলকে কোপায় ইমরান। ঘটনাস্থলেই তার মৃত্যু হয়। এরপর উত্তেজিত গ্রামিবাসীরা ইমরানের বাড়িতে আগুন ধরিয়ে দেয়। শারীরিক অক্ষম ইমরান পালাতে না পারায় গ্রামবাসীদের হাতে ধরা পড়ে। তাকে গ্রেপ্তার করেছে পুলিশ।

বীরভূমে স্বাস্থ্য পরিকাঠামো উন্নয়ন ও অত্যাধুনিক চিকিৎসা ব্যবস্থা সম্পর্কে সিউড়ি সদর হাসপাতালে মুখ্য স্বাস্থ্য আধিকারিক ডক্টর হিমাদ্রি আড়ির উপস্থিতিতে চিকিৎসকদের সঙ্গে আলোচনায় উদ্যোগপতি মলয় পিট।

সিউড়ি নগরীর লিভার ফাউন্ডেশনের অন্যতম কর্মী তারাপদ মালের প্রতিকৃতিতে শ্রদ্ধা জানাচ্ছেন চিকিৎসক ডঃ অভিজিৎ চৌধুরী।

গাঙ্গেয় ডলফিনের মৃতদেহ উদ্ধার

নিজস্ব প্রতিবেদন, ডায়মন্ড হারবার: আবারও হুগলি নদীতে ভেসে এল গাঙ্গেয় ডলফিনের (শুশুক) মৃতদেহ। রবিবার সকালে ডায়মন্ড হারবার শহরের পুরাতন কেল্লার কাছে নদীর পাড়ে দেখা একটি মৃত শুশুকটি। খবর পেয়েই স্থানীয় বাসিন্দারা ভিড় জমান সেখানে। পরে মৃত শুশুকটিকে অন্যত্র সরিয়ে দেওয়া হয়। স্থানীয় সূত্রে জানা গিয়েছে, হুগলি নদীর পাড়ে মৃত শুশুকটিকে প্রথমে পড়ে থাকতে দেখেন পর্যটকরা। এরপর স্থানীয় বাসিন্দারাও সেখানে ভিড় জমান। স্থানীয়রা জানিয়েছেন, শুশুকটি আনুমানিক আড়াই ফুটের মতো লম্বা, ওজন প্রায় ১০ কেজির মতো। তার গায়ে আঘাতের চিহ্ন রয়েছে। স্থানীয়দের অনুমান ট্রলার কিংবা জাহাজের ধাক্কায় শুশুকটির মৃত্যু হয়েছে।

জ্বালানির দাম বৃদ্ধির প্রতিবাদে ডায়মন্ড হারবারে বিক্ষোভ তৃণমূলের

নিজস্ব প্রতিবেদন, বজবজ: পেট্রোল, ডিজেল ও রান্নার গ্যাসের মূল্যবৃদ্ধির প্রতিবাদে সাংসদ অভিষেক বন্দ্যোপাধ্যায়ের নির্বাচনী কেন্দ্র ডায়মন্ড হারবারে অভিনব বিক্ষোভ দেখাল তৃণমূল। গাড়িতে অগ্নিসংযোগ করে চলে প্রতিবাদ। রবিবার দুপুরে বজবজ-২ ব্লক তৃণমূলের উদ্যোগে নোদাখালি থানা মোড়ে একটি প্রতিবাদ মিছিলের আয়োজন করা হয়। এদিন বজবজ-২ পঞ্চায়েত সমিতির সহ-সভাপতি বুচান বন্দ্যোপাধ্যায়ের নেতৃত্বে প্রতিবাদ মিছিলে পা মেলান এলাকার কয়েকশ তৃণমূল কর্মী ও সমর্থক। মিছিল ও পথসভার পর প্রতীকী প্রতিবাদ হিসেবে গাড়িতে অগ্নিসংযোগ করা হয়। পরে দাহ করা হয় প্রধানমন্ত্রী নরেন্দ্র মোদির কুশপুত্তলিকা। মিছিলের পুরোভাগে থাকা তৃণমূল যুব নেতা তথা বজবজ-২ পঞ্চায়েত সমিতির সহ-সভাপতি বুচান বন্দ্যোপাধ্যায় জানিয়েছেন, 'সাংসদের নির্দেশে পেট্রো পণ্যের মূল্যবৃদ্ধির প্রতিবাদে ডায়মন্ড হারবার জুড়ে বিক্ষোভ অব্যাহত। এবার আমরা গাড়িতে আগুন ধরিয়ে প্রতীকী প্রতিবাদ জানালাম।

চালকের হাতে মৃত্যু গাড়ির মালিকের, আহত ৩

নিজস্ব প্রতিবেদন, বসিরহাট: নিজের গাড়ির ধাক্কায় মৃত্যু হল গাড়ির মালিকের। দুর্ঘটনায় মালিক রফিকুল মণ্ডলের মৃত্যু ঘিরে রহস্য ঘনীভূত হচ্ছে। ঘটনাটি পূর্ব পরিকল্পনা কিনা তার তদন্ত শুরু করেছে পুলিশ।

পুলিশ সূত্রে জানা গিয়েছে, বসিরহাট হিঙ্গলগঞ্জ থানা পারহাসনাবাদ ও লেবুখালি রোডের বোলতলার ঘটনাটি ঘটেছে। বছর ৩৩ এর রফিকুল মণ্ডল পেশায় বালি ব্যবসায়ী। রবিবার সকাল ন'টা নাগাদ হাসনাবাদ থেকে বালি বোঝাই করে হিঙ্গলগঞ্জের দিকে যাচ্ছিল। সেই সময় বোলতলা নিজের বাড়ির সামনে রফিকুল গাড়ি আসার অপেক্ষায় দাঁড়িয়ে ছিল। তার বালি বোঝাই গাড়ি দ্রুত গতিতে আসছিল। উল্টোদিক থেকে একটি মোটর সাইকেল দিতে গিয়ে নিয়ন্ত্রণ হারিয়ে রফিকুলকে সজোরে ধাক্কা মারে। ঘটনাস্থলেই তার মৃত্যু হয়। মোটরসাইকেলের তিন জন আরোহীও গুরুতর জখম হয়। এই ঘটনায় এলাকায় উত্তেজনা তৈরি হয়েছে। স্থানীয় বাসিন্দা দ্রুত ছুটে এসে গাড়িটিকে আটকে ফেলে। চালক ও খালাসি পলাতক। মোটর সাইকেলটি ও আরোহীদের উদ্ধার করে চিকিৎসার জন্য হিঙ্গলগঞ্জ ব্লক হাসপাতালে নিয়ে যাওয়া হয়েছে। এই ঘটনায় রীতিমতো বোলতলা গ্রামে শোকের ছায়া নেমে পড়েছে। নিজের গাড়ির ধাক্কা খেয়ে নিজেরই মৃত্যু হয়। ঘটনাস্থলে হিঙ্গলগঞ্জ থানার থানার পুলিশ গিয়ে ১০৭ গাড়িটিকে বাজেয়াপ্ত করেছে। পাশাপাশি চালক ও খালাসির খোঁজে তল্লাশি শুরু করেছে। কেবলমাত্র দুর্ঘটনা নয়, এর পিছনে অন্য কোনও পূর্বপরিকল্পিত আছে কিনা তাও খ তিয়ে দেখছে পুলিশ। মৃতদেহ উদ্ধার করে ময়নাতদন্তের জন্য বসিরহাট জেলা হাসপাতালে পাঠানো হয়েছে।

মাটি খুঁড়তে গিয়ে উদ্ধার প্রাচীন যুগের বিষ্ণুর দশ অবতারের মূর্তি

নিজস্ব প্রতিবেদন, মালদা: মাটি খনন করতে গিয়ে কয়েকশো বছরের পুরনো প্রাচীন যুগের বিষ্ণুর দশ অবতারের মূর্তি উদ্ধার হয়েছিল মালদার হবিবপুর ব্লকের শ্রীরামপুর গ্রাম পঞ্চায়েতের রঞ্জিতপুর গ্রামে। আর এই উদ্ধার হওয়া প্রাচীন বিষ্ণুমন্দির কষ্টিপাথরের বলেই দাবি করেছিলেন অনেক বিশেষজ্ঞরা। কিন্তু তারপরেও উদ্ধার হওয়া ওই প্রাচীন বিষ্ণুমূর্তি পড়ে রয়েছে খোলা মাঠের পরিত্যক্ত জায়গায়। আর এ নিয়ে পুরাতত্ত্ব বিভাগের বিরুদ্ধে চরম উদাসীনতার অভিযোগ উঠেছে। হবিবপুরের ভারত-বাংলাদেশ সীমান্তবর্তী এলাকার রঞ্জিতপুর গ্রামে ফাঁকা মাঠে অযত্নে পড়ে রয়েছে মাটির তল থেকে উদ্ধার হওয়া প্রাচীন যুগের মূর্তিটি।

উল্লেখ্য, গত বছর ওই এলাকার একটি উঁচু জমির মধ্যে টমেটো চাষের সময় এক কৃষকের কোদাল লেগে উঠে এসেছিল প্রাচীন এই মূর্তিটি। প্রথমদিকে মূর্তিটিকে ঘিরে স্থানীয়দের মধ্যে উন্মাদনা দেখা দেয়। মূর্তিটি উদ্ধারের সঙ্গে সঙ্গে শুরু হয়েছিল পূজা-অর্চনা। তারপর ধীরে ধীরে স্থানীয়রাও ভুলতে বসেছে এই মূর্তিটিকে। বর্তমানে যে জমিতে মূর্তিটি পড়ে রয়েছে তার মালিক নিয়মিত পুজো দেন। দীর্ঘ এক বছর ধরে খোলা আকাশের নীচে মূর্তিটি পড়ে রয়েছে। কিন্তু এখন পর্যন্ত জেলা প্রশাসনের পক্ষ থেকে মূর্তিটি উদ্ধার বা সংরক্ষণের বিষয়ে কোনো উদ্যোগ নেওয়া হয়নি বলে অভিযোগ উঠেছে।

আর্কিওলজিক্যাল সার্ভে অফ ইন্ডিয়া শাখা অফিস রয়েছে মালদায়। এই দপ্তরের পক্ষ থেকেও এখনো কোনও উদ্যোগ গ্রহণ করা হয়নি।

মালদা জেলার পুরাতত্ত্ববিদেরা জানান, মূর্তিটি অনুমানিক ৩০০ থেকে ৪০০ বছরের পুরনো। তাঁদের কথায় বাংলায় সেন ও পাল আমলের এই মূর্তিটি হতে পারে। মালদা জেলার হবিবপুর ব্লকে পাল যুগের বৌদ্ধবিহার রয়েছে। সেই সময়কার এই মূর্তিটি এমনটাই ধারণা জেলার পুরাতত্ত্ববিদের। এই মূর্তিটি একটি খিলান। একই লাইনের মধ্যে বিষ্ণুর দশ অবতার দেখানো হয়েছে। তবে উদ্ধার হওয়া মূর্তিটি ছয়টি অবতার দৃশ্যমান। বাকি চারটি ভেঙে গিয়েছে। প্রাচীন এই মূর্তিটি বহুমূল্য এবং এটি ইতিহাস সাক্ষী বহন করছে। তাই জেলার পুরাতত্ত্ববিদরা চাইছেন, জেলা প্রশাসন বা আর্কিওলজিক্যাল সার্ভে অফ ইন্ডিয়ার পক্ষ থেকে দ্রুত মূর্তিটির সংরক্ষণ করা হোক।

নির্দশ-এ
গণঘোষণা
(ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপ্টসি বোর্ড অফ ইন্ডিয়ার রেগুলেশনস্ ৬ অধীনে
(ইনসলভেন্সি রেজুলেশন প্রসেস ফর কর্পোরেট পারসনস্) রেগুলেশনস, ২০১৬)
কনসেপ্ট বায়োসায়েন্সেস ইন্ডিয়া প্রাইভেট লিমিটেড-এর পাওনাদারদের দৃষ্টি আকর্ষণের জন্য

	প্রাসঙ্গিক বিবরণ	
১.	কর্পোরেট ঋণদাতার নাম	কনসেপ্ট বায়োসায়েন্সেস ইন্ডিয়া প্রাইভেট লিমিটেড
২.	কর্পোরেট ঋণদাতার সংস্থা হওয়ার তারিখ	০৩/০৭/২০০৮
৩.	কর্পোরেট ঋণদাতার সংস্থা/নিবন্ধভুক্তি যে কর্তৃপক্ষ অধীনে	মিনিস্ট্রি অফ কর্পোরেট অ্যাফেয়ার্স (আরওসি কলকাতা - পশ্চিমবঙ্গ)
৪.	কর্পোরেট ঋণদাতার কর্পোরেট পরিচিত নম্বর / সীমাবদ্ধিত দায়বদ্ধতা পরিচিতি নং	U85190WB2008PTC127172
৫.	কর্পোরেট ঋণদাতার নিবন্ধভুক্ত দপ্তর এবং মুখ্য দপ্তর (যদি থাকে)-এর ঠিকানা	২৪/২৫, ডবসন রোড, হাওড়া পশ্চিমবঙ্গ- ৭১১১০১
৬.	কর্পোরেট ঋণদাতার বিষয়ে ইনসলভেন্সি শুরুর তারিখ	০১/০৪/২০২২
৭.	ইনসলভেন্সি রেজোলিউশন প্রসেস বন্ধের আনুমানিক তারিখ	২৭/০৯/২০২২
৮.	অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল হিসেবে কর্মরত ইনসলভেন্সি প্রফেশনালের নাম ও রেজিস্ট্রেশন নম্বর	অজয় কুমার আগরওয়াল IBBI/IPA-002/IP-N00608/2018-19/11859
৯.	পর্ষদের কাছে নিবন্ধভুক্ত অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনালের ঠিকানা এবং ই-মেল	নিবন্ধিত ঠিকানা : প্লট নং আইআইডি/৩১/১, স্ট্রিট নং ১১১১, পিএস কিউইউবিই, ইউনিট নম্বর ১০১৩এস ১১ম তল সিটি সেন্টার ২-এর পাশে, কলকাতা-৭০০১৬১ পাবো ইমেল আইডি: cs.aaa.2014@gmail.com
১০.	অন্তর্বর্তীকালীন সিদ্ধান্তগ্রহণকারী প্রফেশনালদের সঙ্গে যোগাযোগের জন্য ব্যবহৃত ঠিকানা এবং ই-মেল	নিবন্ধিত ঠিকানা : প্লট নং আইআইডি/৩১/১, স্ট্রিট নং ১১১১, পিএস কিউইউবিই, ইউনিট নম্বর ১০১৩এস ১১ম তল সিটি সেন্টার ২-এর পাশে, কলকাতা-৭০০১৬১ পাবো ইমেল আইডি: cirp.cbipl@gmail.com
১১.	দাবি জমাকরণের শেষ তারিখ	১৫/০৪/২০২২
১২.	অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল দ্বারা নিশ্চিত করা পাওনাদারদের শ্রেণি, যদি কিছু থাকে, সেকশন ২১-এর সাব-সেকশন (৬এ)-এর ক্লজ (বি) অধীনে	অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল দ্বারা কোনও শ্রেণি নির্ধারণ করা হয় না
১৩.	একটি শ্রেণিতে পাওনাদারদের অনুমোদিত প্রতিনিধি হিসেবে পরিচিত, কাজ করা ইনসলভেন্সি প্রফেশনালদের নাম (প্রতিটি শ্রেণির জন্য তিনটি নাম)	প্রযোজ্য নয়
১৪.	(ক) সংশ্লিষ্ট নির্দেশসমূহ এবং (খ) অনুমোদিত প্রতিনিধিদের বিশদ পাওয়া যাবে:	ওয়েবলিঙ্ক : https://ibbi.gov.in/home/downloads বাস্তবিক ঠিকানা : উপরের (১০) হিসাবে

এতদ্দ্বারা বিজ্ঞপ্তি প্রদান করা হচ্ছে যে, ন্যাশনাল কোম্পানি ল' ট্রাইবুনাল কলকাতা বেঞ্চ কনসেপ্ট বায়োসায়েন্সেস ইন্ডিয়া প্রাইভেট লিমিটেড -এর লিকুইডেশন শুরু ঘোষণা করেছে ০১/০৪/২০২২ তারিখে।
কনসেপ্ট বায়োসায়েন্সেস ইন্ডিয়া প্রাইভেট লিমিটেড -এর পাওনাদারদের এতদ্দ্বারা ডেকে পাঠিয়ে তাঁদের দাবি প্রমাণক জমা দিতে বলা হয় ১৫/০৪/২০২২ তারিখে অন্তর্বর্তীকালীন রিজোলিউশন প্রফেশনাল-এর কাছে, দফা ১০ -এ উল্লিখিত ঠিকানায়।
আর্থিক পাওনাদারদেরকে তাঁদের দাবি প্রমাণক শুধুমাত্র বৈদ্যুতিন মাধ্যমে জমা করতে হবে। অন্যান্য সকল পাওনাদারগণ তাঁদের দাবি প্রমাণক জমা করতে পারবেন ব্যক্তিগতভাবে, ডাকযোগে বা বৈদ্যুতিন মাধ্যমে।
ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপ্টসি বোর্ড অফ ইন্ডিয়ার (ইনসলভেন্সি রেজুলেশন প্রসেস ফর কর্পোরেট পারসনস্) রেগুলেশনস, ২০১৬ -এর অধ্যায় IV অনুযায়ী দাবি জমা দিতে হবে।
দাবির মিথ্যা এবং বিভ্রান্তিকর প্রমাণক জরিমানা আকর্ষণ করতে পারে।

অজয় কুমার আগরওয়াল
অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল
স্থান : কলকাতা
তারিখ : ০৪.০৪.২০২২
রেজি. নং : IBBI/IPA-002/IP-N00608/2018-19/11859

বিজ্ঞপ্তি

এতদ্বারা বিজ্ঞপ্তি দেওয়া হল যে শ্রী প্রকাশ রায় বি এবং বি-১ ব্লকের **সকল** এবং ১.৩০৭৬ ডেসিমেল বা সামান্য কমবেশি পরিমাপের জমির এক ও অবিচ্ছেদ্য অংশের সকল এর নিরঙ্কুশ মালিক, যা মৌজা- খাড়য়া রাজাপুরে আছে ও অবস্থিত, আরএস এবং এল আর. দাগ নং ৬৫৪, এলআর খতিয়ান নং ২১ এর সাথে সম্পর্কিত, কালুপুর গ্রাম পঞ্চায়েতের সীমার মধ্যে,থানা-বনগাঁ, এডিএসআর বনগাঁ ও ডিএসআর বারাসাত, উত্তর ২৪ পরগণা জেলায়, পশ্চিমবঙ্গ, ২৩.০৭.২০২১ তারিখে এডিএসআর বনগাঁর অফিসে নিবন্ধিত এবং বুক নং আই, ভলিউম নং ১৫০৬-২০২১, পৃষ্ঠা নং ১২৪১৬২ থেকে ১২৪১৮৩-এ নথিভুক্ত করা, দলিল নং ১৫০১০৬০১১ সাল- ২০২১, শ্রী সঞ্জীব মল্লিক যথার্থ মালিকের কাছ থেকে এটি অর্জন করা।
কোনও ব্যক্তির উপরোক্ত সম্পত্তির বিষয়ে যেকোন প্রকৃতির অধিকার, শিরোনাম, স্বার্থ, ডিমান্ড বা দাবি যাহাই থাকুক না কেন, এতদ্বারা এই বিজ্ঞপ্তি প্রকাশের তারিখ থেকে ৭ দিনের মধ্যে নিম্নস্বাক্ষরকারীকে তার প্রামাণ্য প্রমাণ সহ লিখিতভাবে জানাতে হবে, ব্যর্থ হলে এই ধরনের কোন দাবি গ্রহণ করা হবে না।

শ্রী সুশান্ত মজুমদার, অ্যাডভোকেট
এমএম অ্যাসোসিয়েটস রুম নং-৪২২,
৪ম তল, ২১, হেমন্ত বসু সরণি
কলকাতা-৭০০০০১

বঙ্গীয় গ্রামীণ বিকাশ ব্যাঙ্ক (একটি সরকারী উদ্যোগ)
উত্তর ২৪ পরগণা আঞ্চলিক কার্যালয়, ৩৭১/এ/ ২ শালবাগান, ব্যারাকপুর রোড, বারাসাত, কলকাতা-৭০০১২৫
ই-অকশন বিক্রয় নোটিশ

পরিশিষ্ট-৪-এ, ০৫-০৫-২০২২ তারিখে ই-অকশন [সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট)রুল, ২০০২ এর রুল ৬(২) এবং ৮(৬) এর অধীনে]

সিকিউরিটিইজেশন এন্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস এন্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট এক্ট, ২০০২ এর সঙ্গে পঠিত সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২ এর রুল ৬(২) এবং ৮(৬) এর অধীনে স্থাবর/অস্থাবর সম্পদ বিক্রির জন্য নিলাম বিক্রয় বিজ্ঞপ্তি। এতদ্বারা জনসাধারণকে সাধারণভাবে এবং বিশেষ করে ঋণগ্রহীতা এবং গ্যারান্টার(গণ)-এর জন্য নোটিশ দেওয়া হচ্ছে যে নীচে বর্ণিত স্থাবর সম্পত্তি সুরক্ষিত পাওনাদারের কাছে বন্ধক/চার্জ করা হয়েছে, যার গঠনমূলক দখল নেওয়া হয়েছে অনুমোদিত অফিসার **বঙ্গীয় গ্রামীণ বিকাশ ব্যাঙ্ক**, সুরক্ষিত ক্রেডিটর দ্বারা, ঋণগ্রহীতা ও বন্ধকদাতাদের কাছ থেকে বঙ্গীয় গ্রামীণ বিকাশ ব্যাঙ্কের প্রাসঙ্গিক অ্যাকাউন্টের বিপরীতে নীচে উল্লিখিত পাওনা পুনরুদ্ধারের জন্য যা ০৫-০৫-২০২২ তারিখে "যেখানে যেমন আছে", "যেখানে যা আছে" এবং "সেখানে যাই থাকুক" -এর ভিত্তিতে বিক্রি করা হবে।

ঋণগ্রহীতার নাম এবং শাখার নাম	সম্পত্তির অবস্থান ও বিশদ	ক) সংরক্ষিত মূল্য খ) বায়না জমা গ) বিড গুণক
ঋণগ্রহীতা: এ পি এস ফুড ইন্ডাস্ট্রিজ **মালিক: শ্রী প্রদীপ চক্রবর্তী** **ঠিকানা:** ১৪/০৫ রবীন্দ্র পল্লী, পোস্ট- শ্যামনগর, জেলা- উত্তর ২৪ পরগনা, পাবো **শাখা: গুরদহ** গ্রাম- গুরদহ, পোস্ট- শ্যামনগর, জেলা - উত্তর ২৪ পরগনা পিন - ৭৪৩১২৭।	জমি ও বিল্ডিংয়ের ন্যায়সঙ্গত বন্ধক মৌজা- মুলাজোর, জে.এল নং- ১৮, প্লট নং- ১২৬৬(এলআর) খতিয়ান নং- ৫২৯ (আরএস) ১৩০ (এলআর), হোল্ডিং নং-১৪/৫ শীতলা রোড, গ্রাম-নতুনগ্রাম, পোঃ-পূর্ব বিলাশপুর -তে, এলাকা-০২ কাঠা ০৮ ছটাক ৭.৩৮ বর্গফুট, ভাটপাড়া পৌরসভার ওয়ার্ড নং ২৪ অধীনে, থানা-জগদ্দল, জেলা-উত্তর ২৪ পরগনা, টাইটেল নং- আই-৮৪৩৬ সাল-২০১০, তারিখ-২৫.১০.২০১০, এডিএসআর-নৈহাটি। **চতুর্দিক পরিবেষ্টিত:** উত্তরে- সুমিত কুমার দে এবং এন জি দে-এর প্লট দ্বারা, দক্ষিণে-৬ ফুট চওড়া রাস্তা দ্বারা, পূর্বে- সুশীল কুন্ডুর প্লট দ্বারা এবং পশ্চিমে- সুমিত কুমার দে দ্বারা, যা প্রদীপ চক্রবর্তীর নামে আছে।	ক) ৩৩,৯৮,০০০.০০ টাকা খ) ৩,৩৯,৮০০.০০ টাকা গ) ৩৪,০০০.০০ টাকা
ঋণগ্রহীতা: বারাসাত জীবন আশ্রয় সেবা সমিতি এনজিও **সম্পাদক-** শ্রীমতী শীলা রায়চৌধুরী **ঠিকানা:** অঞ্জলি অ্যাপার্টমেন্ট ৩/১ বালুরিয়া উত্তর, ২য় তল, ফ্ল্যাট-বি, ওয়ার্ড নং-২৬- বারাসাত পৌরসভা, পোস্ট- নবপল্লী, থানা- বারাসাত, কলকাতা- ৭০০১২৬ **শাখা: নবপল্লী,** ঠিকানা-বারাসাত কলোনি মোড়, পোস্ট- নবপল্লী, জেলা ২৪ পরগণা (উঃ), পিন-৭০০১২৬	জমি ও বিল্ডিংয়ের ন্যায়সঙ্গত বন্ধক মৌজা - বালুরিয়া, জে.এল নং - ৩৭, প্লট নং -৯২৪, আরএস খতি. নং -৬১৯, আরএস দাগ নং -৯২৪, রে সা নং -২২৭, অঞ্জলি অ্যাপার্টমেন্ট ৩/১ বালুরিয়া উত্তর, ২য় তল, ফ্ল্যাট-বি, ওয়ার্ড নং-২৬, এলাকা- ৬৯২ বর্গফুট বারাসাত পৌরসভার অধীনে, কলকাতা-৭০০১২৬ বারাসত জীবন আশ্রয় সেবা সমিতি, এনজিও সম্পাদক- শীলা রায়চৌধুরী, স্বামী-অলোক কুমার চৌধুরী, ইটনা কলোনি, পোস্ট-নবপল্লী, থানা- বারাসাত, জেলা-উত্তর ২৪পরগনা, পিন-৭০০১২৬ (ঋণগ্রহীতা) -এর নাম আছে। **চতুর্দিক পরিবেষ্টিত:** উত্তর- শ্রী সুভাষ চৌধুরীর জমি দ্বারা, দক্ষিণ- ২২ ফুট -০ ইঞ্চি চওড়া মিউনিসিপ্যাল রোড দ্বারা, পূর্ব- শ্রী খোকন ব্যানার্জির জমি দ্বারা, পশ্চিম- শ্রী সুভাষ চৌধুরীর জমি দ্বারা।	ক) ৬,৭৪,০০০.০০ টাকা খ) ৬৭,৪০০.০০ টাকা গ) ৬,৭০০.০০ টাকা

সম্পত্তি পরিদর্শন: ১৮-০৪-২০২২ এবং ১৯-০৪-২০২২ দুপুর ১২.০০টা থেকে বিকাল ০৪.০০টা
ইএমডি সহ বিডের জন্য অনলাইন আবেদন জমা দেওয়ার শেষ তারিখ: ০৪.০৫.২০২২ বিকাল ০৪.০০টা পর্যন্ত

নিয়ম ও শর্তাবলী
১. **ই-অকশন ০৫-০৫-২০২২ তারিখে সকাল১১.০০টা থেকে দুপুর ১২.০০টা পর্যন্ত প্রতিটি ৫ মিনিটের সীমাহীন এক্সটেনশন সহ অনুষ্ঠিত হবে।**
২. ব্যাংকের অনুমোদিত অফিসারের তত্ত্বাবধানে ব্যাঙ্কের অনুমোদিত পরিষেবা প্রদানকারী মেসার্স **আন্টারেস সিস্টেমস লিমিটেডের** মাধ্যমে ই-নিলামের মাধ্যমে সম্পত্তি বিক্রি করা হবে।
৩. অনলাইন ই-নিলাম বিড ফর্ম, ঘোষণা, অনলাইন নিলাম বিক্রয়ের সাধারণ শর্তাবলী সহ ই-অকশন টেন্ডার ডকুমেন্ট **www.bankeauctionwizard.com** ওয়েবসাইটে পাওয়া যাবে। আগ্রহী অংশগ্রহণকারীরা প্রাসঙ্গিক নথি ডাউনলোড করতে পারেন বা যোগাযোগ নম্বরে পরিষেবা প্রদানকারীর সাথে যোগাযোগ করতে পারেন **শ্রী কুশল বোস মোবা: ০৭৬৮৬৯১৩১৫৭/ শ্রী তৌসিক ঘোষ মোবা: ০৯৬৭৪৭৫৮৭২৪ / ০৩৩-৪৬০৪-২০০০ ই-মেইল-: kushal.b@antaressystems.com / tousik.g@antaressystems. com -তে।**
৪. ইচ্ছুক দরদাতাদের একটি বৈধ ই-মেইল ঠিকানা থাকতে হবে।
৫. ইএমডি সহ দরপত্র নথিতে দেওয়া নির্ধারিত বিন্যাসে বিডগুলি অনুমোদিত অফিসার, বঙ্গীয় গ্রামীণ বিকাশ ব্যাঙ্ক, উত্তর ২৪ পরগনা রিজিওন, ৩৭১/এ/২, শালবাগান, ব্যারাকপুর রোড, বারাসাত, কলকাতা- ৭০০১২৫, এর কাছে জমা দিতে হবে উপরে উল্লিখিত শেষ তারিখে বা তার আগে। বিড ফর্ম এবং ইএমডি যেকোন কারণে দেরিতে গৃহীত হলে তা গ্রহণ করা হবে না। ব্যাঙ্ক কোনো কারণ না দেখিয়ে যেকোনো বা সমস্ত দরপত্র গ্রহণ বা প্রত্যাখ্যান করার অধিকার সংরক্ষণ করে। বিড ফর্ম, বিক্রির শর্তাবলী ব্যাংক থেকে পাওয়া যাবে।
৬. **"বঙ্গীয় গ্রামীণ বিকাশ ব্যাঙ্ক, উত্তর ২৪ পরগনা আঞ্চলিক অফিস" -এর অনুকূলে কাটা ডিডি/পে অর্ডারের মাধ্যমে ইএমডি প্রেরণ করতে হবে এবং কলকাতা (পশ্চিমবঙ্গ) তে প্রদেয় হবে।**
৭. ইএমডি ছাড়া বিড ফর্ম তৎক্ষনাত প্রত্যাখ্যান করা হবে।
৮. উপরে উল্লিখিত সময়ে অনলাইন নিলাম স্বয়ংক্রিয়ভাবে শুরু হবে।
৯. মেসার্স আন্টারেস সিস্টেমস লিমিটেড দ্বারা প্রদত্ত পোর্টালের মাধ্যমে নিলাম/বিডিং শুধুমাত্র অনলাইন হবে।
১০. রিজার্ভ মূল্যের নিচে সম্পত্তি বিক্রি করা হবে না। সম্পত্তি সর্বোচ্চ দরদাতাকে বিক্রি করা হবে। সফল দরদাতাকে বিক্রয় মূল্যের ২৫% (ইএমডি বাদ দিয়ে) অবিলম্বে জমা দিতে হবে এবং বিক্রয়মূল্যের ৭৫% অবশিষ্ট অর্থ নিলামের তারিখ থেকে ১৫ দিনের মধ্যে পরিশোধ করতে হবে **উপরে অনুচ্ছেদ ৬** -তে উল্লিখিত হিসাবে ডিডি/পে-অর্ডারের মাধ্যমে অনুমোদিত অফিসার দ্বারা লিখিতভাবে কোন নোটিশ বা অনুমতি দেওয়া এবং যোগাযোগ করা যেতে পারে এমন বর্ধিত সময় ছাড়াই।
১১. উপরে উল্লিখিত সময়ের মধ্যে বিক্রয়মূল্য বা তার কোনো অংশ পরিশোধে ব্যর্থ হলে, ইএমডি এবং/অথবা প্রাথমিক আমানত বাজেয়াপ্ত করা হবে এবং সম্পত্তি বিক্রি করা হবে আবার নিলামের মাধ্যমে। উল্লিখিত সম্পত্তিতে সর্বোচ্চ দরদাতা/সফল ক্রেতার কোনো অধিকার থাকবে না।
১২. বিক্রয়ের শংসাপত্রটি সম্পূর্ণ বিক্রয়মূল্যের অর্থ প্রদানের পর শুধুমাত্র ক্রেতার পক্ষে (বিড ফর্ম অনুযায়ী) জারি করা হবে।
১৩. সম্পত্তি বিক্রি করা হচ্ছে **"যেখানে যা আছে, যেমন আছে এবং যা আছে তার ভিত্তিতে"**। বিড করার আগে ক্রয়কারী(দের) যেকোন সংবিধিবদ্ধ দায়, সম্পত্তি করের বকেয়া, দাবি ইত্যাদির বিষয়ে তাদের নিজস্ব অনুসন্ধান করতে হবে।
১৪. পাওনাদার/ব্যাঙ্কের কাছে জানা দায় **নেই**। তবে আগ্রহী দরদাতারা বিড করার আগে সংশ্লিষ্ট বিভাগ থেকে জিজ্ঞাসা করতে পারেন।
১৫. অনুমোদিত অফিসার সর্বোচ্চ দর বা যেকোনো বা সমস্ত দর গ্রহণ করতে বাধ্য নন এবং কোনো কারণ না দেখিয়ে যে কোনো বা সমস্ত বিড গ্রহণ বা প্রত্যাখ্যান বা বাতিল, নিলাম স্থগিত করার অধিকার সংরক্ষণ করেন।
১৬. সফল ক্রেতা ভারত সরকার এবং পশ্চিমবঙ্গ রাজ্য এবং অন্যান্য কর্তৃপক্ষের আইন অনুযায়ী প্রযোজ্য স্ট্যাম্প ডিউটি, অতিরিক্ত স্ট্যাম্প ডিউটি, রেজিস্ট্রেশন ফি ইত্যাদির মতো পরিবহনের জন্য প্রদেয় সমস্ত চার্জ/ফি/খরচ বহন করবে।
১৭. সকল সংবিধিবদ্ধ/অসংবিধিবদ্ধ বকেয়া, ট্যাক্স, রেট, মূল্যায়ন, চার্জ, ফি ইত্যাদির দায়ভার শুধুমাত্র ক্রেতারই হবে।
১৮. ই-নিলামে অংশগ্রহণকারী সকল ব্যক্তিকে তার (পুং/স্ত্রী)/তাদের/ পরিচয় এবং গ্রহণযোগ্য প্রমাণ এবং প্যান/টান কার্ডের কপি ইত্যাদি জমা দিতে হবে। টেন্ডার জমা দেওয়ার সময় প্যান কার্ড এবং আবাসিক ঠিকানার প্রমাণ (বিশেষত আধার কার্ড) আপলোড করবেন। ব্যক্তি ব্যতীত অন্য দরদাতারাও যথাযথ ম্যান্ডেট আপলোড করবেন।
১৯. বিক্রয় সিকিউরড পাওনাদার ব্যাঙ্ক দ্বারা নিশ্চিতকরণ সাপেক্ষে।
২০. বঙ্গীয় গ্রামীণ বিকাশ ব্যাঙ্ক বা পরিষেবা প্রদানকারী উত্তরই লিংক/পাওয়ার ব্যর্থতার কারণে বিডিংয়ের সময় দরদাতার পক্ষ থেকে কোনো ত্রুটি/ব্যর্থতার জন্য দায়ী থাকবে না। এই ধরনের আনুষঙ্গিক পরিস্থিতি এড়াতে, দরদাতাদের যেখানেই প্রয়োজন সেখানে সমস্ত প্রয়োজনীয় ব্যবস্থা/বিকল্প যেমন ব্যাক-আপ পাওয়ার সাপ্লাই ইত্যাদি করার জন্য অনুরোধ করা হচ্ছে।
২১. উপরে উল্লিখিত সময়ের মধ্যে সর্বোচ্চ দরদাতা দ্বারা বিক্রয় মূল্য বা এর কোনো অংশ পরিশোধে ব্যর্থ হলে, ইএমডি এবং/অথবা প্রাথমিক আমানত (গুলি), ক্ষেত্রমত, বাজেয়াপ্ত করা হবে এবং ব্যাঙ্ক ব্যাঙ্ক থেকে আর কোন নোটিশ ছাড়াই নিলামের মাধ্যমে আবার বিক্রির জন্য যাওয়ার অধিকার সংরক্ষণ করে। এই ধরনের ক্ষেত্রে সর্বোচ্চ দরদাতা/সফল ক্রেতার উক্ত সম্পত্তির উপর কোন অধিকার থাকবে না।
২২. **সম্পত্তি পরিদর্শন/ই-নিলাম সংক্রান্ত আরও বিশদের জন্য, ইচ্ছুক দরদাতারা অনুমোদিত আধিকারিক,** বঙ্গীয় গ্রামীণ বিকাশ ব্যাঙ্ক, উত্তর ২৪ পরগনা অঞ্চল, ৩৭১/এ/২, শালবাগান, ব্যারাকপুর রোড, বারাসত, কলকাতা-৭০০১২৫, পশ্চিমবঙ্গ-এর সাথে যোগাযোগ করতে পারেন। **মোবাইল নং ৯৪৩৪১৬০৩৯৩** মেইল আইডি: **rmnorth24pgs@bgvb.co.in।**
ঋণগ্রহীতা/বন্ধকদাতা/জামিনদারদের কাছে সংবিধিবদ্ধ ১৫ দিনের বিক্রয় নোটিস: এটি ১৫ দিনের একটি বাধ্যতামূলক নোটিশ যা আইনের বিধান অনুসারে ঋণগ্রহীতা/জামিনদার/বন্ধকদাতাদের উপরোক্ত অ্যাকাউন্টগুলির জন্য নিলাম রাখার বিষয়ে অবহিত করে।

স্থান: বারাসাত, কলকাতা-৭০০১২৫
তারিখ : ০৪.০৪.২০২২
স্বা/-
অনুমোদিত অফিসার

ফর্ম বি
গণঘোষণা
(ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপ্টসি বোর্ড অফ ইন্ডিয়া (লিকুইডেশন প্রসেস) রেগুলেশনস্, ২০১৬-র রেগুলেশন ১২)
ইউটি লিমিটেড-এর স্টেকহোল্ডারদের মনোযোগ আকর্ষণের জন্য

	বিবরণ	বিশদ
১.	কর্পোরেট ডেটরের নাম	ইউটি লিমিটেড
২.	কর্পোরেট ডেটরের সংস্থা গঠনের তারিখ	০৩/০৭/১৯৬৫
৩.	যে কর্তৃপক্ষের অধীনে কর্পোরেট ডেটর সংগঠিত/নিবন্ধভুক্ত	রেজিস্ট্রার অফ কোম্পানিজ, কলকাতা
৪.	কর্পোরেট আইডেনটিটি নম্বর/কর্পোরেট ডেটরের লিমিটেড লায়াবিলিটি আইডেন্টিফিকেশন নং	L29120WB1965PLC026533
৫.	কর্পোরেট ডেটরের নিবন্ধভুক্ত দপ্তর এবং মুখ্য দপ্তরের ঠিকানা (যদি থাকে)	রেজিস্টার্ড অফিস: নমন ভিলা, ২৮-এ, আশুতোষ চৌধুরী রোড, কলকাতা - 700019, পশ্চিমবঙ্গ কর্পোরেট অফিস: বজ বজ ট্রাঙ্ক রোড, পোস্ট চন্দনসগর, মহেশতলা, জেলা- দক্ষিণ ২৪ পরগণা, কলকাতা- 700141
৬.	ইনসলভেন্সি রেজোলিউশন প্রসেস বন্ধের তারিখ	২৭/০৯/২০২১
৭.	কর্পোরেট ডেটরের লিকুইডেশন শুরুর তারিখ	৩০/০৩/২০২২
৮.	লিকুইডেটর হিসেবে ইনসলভেন্সি প্রফেশনালের নাম ও নথিভুক্ত নং	অনঙ্গ কুমার শাণ্ডিল্য রেজিঃ নং : IBBI/IPA-002/IP-N00882/2019-20/12826
৯.	লিকুইডেটরের ঠিকানা ও ই-মেল অ্যাড্রেস যা বোর্ডের কাছে নথিভুক্ত	ঠিকানা: সি৯, ১৯০৪, এক্সোটিকা ড্রিমভিলে, সেক্টর ১৬সি,গ্রেটার নয়ডা ওয়েস্ট, গৌতম বুদ্ধ নগর- ২০১৩১৮, উত্তর প্রদেশ ইমেইল:csanang@gmail.com
১০.	লিকুইডেটরের ঠিকানা এবং ইমেল যার দ্বারা যোগাযোগ সম্ভব	ঠিকানা: নমন ভিলা, ২৮-এ, আশুতোষ চৌধুরী রোড, কলকাতা - 700019, পশ্চিমবঙ্গ ইমেল: liq.utltd@gmail.com
১১.	দাবি জমাকরণের শেষ তারিখ	২৯.০৪.২০২২

এতদ্দ্বারা বিজ্ঞপ্তি প্রদান করা হচ্ছে যে, মাননীয় ন্যাশনাল কোম্পানি ল' ট্রাইবুনাল, কলকাতা বেঞ্চ ইউটি লিমিটেড-এর লিকুইডেশন শুরু করার নির্দেশ দিয়েছেন ৩০.০৩.২০২২ তারিখে।
ইউটি লিমিটেড-এর স্টেকহোল্ডারদের এতদ্দ্বারা ডেকে পাঠানো হচ্ছে, তাঁদের একটি দাবি প্রমাণক অথবা দাবি আপডেট জমা করার জন্য ২৯.০৪.২০২২ তারিখে বা তার আগে, লিকুইডেটরের কাছে, দফা ১০ উল্লিখিত ঠিকানায়।
আর্থিক ক্রেডিটরগণ তাঁদের দাবি প্রমাণক জমা করবেন শুধুমাত্র বৈদ্যুতিন মাধ্যমে। অন্যান্য সকল ক্রেডিটরগণ তাঁদের দাবি প্রমাণক জমা করতে পারেন, ডাকযোগে বা বৈদ্যুতিন মাধ্যমে।
দাবির মিথ্যা এবং বিভ্রান্তিকর প্রমাণক জরিমানা আকর্ষণ করতে পারে।

অনঙ্গ কুমার শাণ্ডিল্য
ইউটি লিমিটেড এর লিকুইডেটর
তারিখ: ০২.০৪.২০২২
স্থান: নয়ডা
রেজিঃ নং : IBBI/IPA-002/IP-N00882/2019-20/12826